

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.6.1999

OA 387/98

Subhash Gupta, Head Clerk in the office of Divisional Railway Manager, General Section, Ajmer, Western Railway.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Controller of Stores, Western Railway, Ajmer Division, Ajmer.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. N.P. NAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. C.B. Sharma

For the Respondents

... Mr. U.D. Sharma

O R D E R

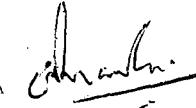
PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Subhash Gupta, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, claiming a direction to the respondents to finalise the disciplinary proceedings initiated against him vide memo dated 16.9.94, at Annexure A-1, within a specified period.

2. We have heard the learned counsel for the parties. No reply has been filed to the OA. Counsel for the parties have agreed to this matter being disposed of at the stage of admission.

3. The learned counsel for the respondents stated that it is not known whether the disciplinary proceedings have been concluded and a final order has been passed thereon till date.

5. In the circumstances, the present Original Application is disposed of, at the stage of admission, with a direction to respondent No.2 to conclude the entire disciplinary proceedings and to pass the final order thereon within a period of six months from the date of this order, if the same has not already been concluded till date. No order as to costs.


(N.P. NAWANI)

ADM. MEMBER


(GOPAL KRISHNA)
VICE CHAIRMAN

VK